

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 891 of 2020**

**IN THE MATTER OF:**

**Greenopolis Welfare Association**

**....Appellant**

**Vs**

**Three C Shelters Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Aditya Parolia, Mr. Piyush Singh and Ms. Prateek Vats, Advocates.**

**For Respondents: Mr. Nikhil Jain, Advocate for R-1.**

**O R D E R**  
**(Through Virtual Mode)**

**15.10.2020:** Referring to the impugned order dated 20<sup>th</sup> July, 2020 passed in IB-2721/ND/2019 and impugned order dated 17<sup>th</sup> September, 2020 passed in I.A. No. 3491/ND/2020 in (IB)-2721/ND/2019 by the Adjudicating Authority (National Company Law Tribunal), New Delhi Court No. IV, it is submitted that the exercise of power under Rule 11 is injudicious.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

At this stage, Mr. Nikhil Jain, Advocate appeared on behalf of Respondent No.1. No further notice be served upon Respondent No. 1. Learned counsel for the Appellant may provide complete set of paper book to learned counsel for Respondent No. 1 during the course of the day. Reply affidavit be filed by

Respondent No. 1 within one week. Rejoinder thereto, if any, may be filed within one week thereof.

List before Court No. II 'for admission (after notice)' on **9<sup>th</sup> November, 2020**.

Meanwhile, till next date of hearing the impugned orders are stayed.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*